

**GOVERNMENT OF INDIA
DISINVESTMENT
LOK SABHA**

UNSTARRED QUESTION NO:2451
ANSWERED ON:10.03.2000
DISINVESTMENT COMMISSION
PRIYA RANJAN DASMUNSI

Will the Minister of DISINVESTMENT be pleased to state:

- (a) whether the concurrence of the Ministry of Finance and Comptroller General of India is mandatory in the case of disinvestment of equity of any public sector unit or undertaking as per the recommendations of the Disinvestment Commission;
- (b) if so, whether such directions have been complied in case of disinvestment of Gas Authority of India Ltd., Indian Airlines, Modern Food, etc and
- (c) if so, the details thereof and if not, the reasons thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE C
DEPARTMENT OF DISINVESTMENT (SHRI ARUN JAITLEY)

- (a) An elaborate procedure is followed for disinvestment in Public Sector Undertakings and the Ministry of Finance has an appropriate role in it. Concurrence of the Comptroller and Auditor General of India for disinvestment of PSUs is not required.
- (b)&(c) Ministry of Finance has approved relevant inputs in case of disinvestment proposals of Gas authority of India Ltd., Modern Food, Indian Airlines etc.